

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2424
ANSWERED ON 13TH MARCH, 2025**

SAFETY OF CAR DRIVERS

2424. Shri Anil Yeshwant Desai:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the standard guidelines for safety of road passengers using cars;**
- (b) the various safety categories required for a car to drive on the road;**
- (c) the reasons for catching sudden fire in any vehicle like two, three and four wheelers;**
- (d) whether Electric Vehicles (EVs) are prone to such sudden fire because of presence of electricity/heavy electric battery in the vehicles;**
- (e) if so, whether there is any violation of safety requirements by the manufacturers of EV vehicles, if so, the details thereof; and**
- (f) whether there is any punishment awarded to any manufacturer for such incidents, if so, the details thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) Safety standards notified by the Government from time to time are to be complied by vehicle manufacturers. Rule 126 of Central Motor Vehicles Rules, 1989 provides that every manufacturer or importer of motor vehicles, including modular hydraulic trailers, shall submit the prototype of the vehicle to any testing agency notified, for granting a Type Approval certificate by that agency regarding the compliance of provisions of the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. Further, Bharat New Car Assessment

Programme (BNCAP), as a voluntary program, introduces the concept of passenger car safety ratings through a series of safety tests.

(c) and (d) Vehicle fires can occur due to various reasons depending upon the type of fuel, including electrical faults, fuel system leaks, overheating, collisions, Electrical short circuits, malfunctioning batteries, etc.

(e) and (f) Government had constituted a committee of experts to suggest formulation of safety standards for the battery and its components, BMS and related systems in electric vehicles. Based on the recommendations of the Committee and inputs from the stakeholders, to enhance the safety requirements of the Electric Vehicles. Government in Ministry of Road Transport and Highways vide S.O. 4567(E) dated 28th September, 2022 has brought amendment to the Automotive Industry Standards, AIS:156 [Specific requirements for L (a motor vehicle less than four wheels and quadricycle) category electric power train vehicles] and AIS:038 (Rev 2) [Specific Requirements for M Category, (a motor vehicle with at least four wheels used for carrying passenger) N Category (a motor vehicle with at least four wheels used for carrying goods) Electric Power Train Vehicles] to prescribe Technical Requirements for Traction Battery of L, M and N Category of Electric Power Train Vehicles. The said amendments are effective from 31st March, 2023.
